



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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নং 101 দিশপুৰ, বৃহস্পতিবাৰ, 16 ফেব্ৰুৱাৰী, 2023, 27 মাঘ 1944 (শক)  
No. 101 Dispur, Thursday, 16th February, 2023, 27th Magha, 1944 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 16th February, 2023

No. LGL.132/2022/35.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 9th February, 2023 is hereby published for general information.

### ASSAM ACT NO. XVI OF 2023

(Received the assent of the Governor on 9th February, 2023)

THE ASSAM MAINTENANCE OF PUBLIC ORDER  
(AUTONOMOUS DISTRICTS) (AMENDMENT) ACT, 2022

## AN ACT

further to amend the Assam Maintenance of Public Order (Autonomous Districts) Act, 1953.

**Preamble**

Whereas it is expedient to amend the Assam Maintenance of Public Order (Autonomous District) Act, 1953, hereinafter referred to as the principal Act, in the manner hereinafter appearing ;

Assam Act  
No XVI of  
1953

It is hereby enacted in the Seventy-third Year of the Republic of India as follows :-

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|--------------------------------------|-----|--|
| Short title, extent and commencement | 1.  | (1) This Act may be called the Assam Maintenance of Public Order (Autonomous Districts) (Amendment) Act, 2022.   |
|                                      | (2) | It shall have the like extent as principal Act.  |
|                                      | (3) | It shall come into force at once.  |
| Amendment of section 2               | 2.  | In the principal Act, in section 2, sub-sections (7) and (8) shall be deleted.   |
| Amendment of section 11              | 3.  | In the principal Act, in section 11, in sub-section (2), for the words "imprisonment for a term which may extend to two years or with fine or with both." appearing after the words "punishable with", the words "fine at least rupees five thousand which may extend upto rupees twenty thousand" shall be substituted. |
| Amendment of section 12              | 4.  | In the principal Act, in section 12, in sub-section (2), for the words "imprisonment for a term which may extend to two years or with fine or with both." appearing after the words "punishable with", the words "fine which may extend upto rupees twenty thousand" shall be substituted.                               |
| Amendment of section 13              | 5.  | In the principal Act, in section 13, for the words "imprisonment for a term which may extend to two years or with fine or with both." appearing after the words "be punishable with", the words "fine of at least rupees five thousand which may extend upto rupees twenty thousand" shall be substituted.               |

**GEETANJALI DAS SAIKIA,**

Secretary to the Government of Assam,  
Legislative Department, Dispur, Guwahati-6.